[Mr. Deputy Chairman] is concerned, the Chairman has taken a decision that it is not to be admitted because today, you are having a full discussion under Rule 176. And, therefore, we now pass on to the Calling Attention.. (Interruptions) Mr. Rabi Ray, to call the attention of the Minister.

#### Reported unsafe operational conditions

MR. DEPUTY CHAIRMAN: Mr. Rabi Ray, are you . calling the attention of the Minister or not?.. (Interruptions), Mr. Rabi Ray, if you are not prepared, then I will call the next Member. Mr. Loknath Misra is not here. Mr. Jagbir Singh is not here. Mr. Mahadeo Prasad Varma. Is not here. Mr. Kalyan Roy.

SHRI KALYAN ROY (West Bengal) Sir... (Interruptions)

DR. RAMKRIPAL SINHA (Bihar): Sir, I am on a point of order for the last ten minutes

MR. DEPUTY CHAIRMAN: If it is on the Calling Attention, Yes.

DR. RAMKRIPAL SINHA; My point of order is this...

MR. DEPUTY CHAIRMAN: On the Calling Atttention?

DR. RAMKRIPAL SINHA: It will come, Sir. First listen to me, Sir.

MR. DEPUTY CHAIRMAN: I called Mr. Kalyan Roy.

DR. RAMKRIPAL SINHA: My point of order is:

### CALLING ATTENTION TO A

**Matters of Urgent Public importance** in 75 collieries in the Jharia-Raniganj Belt.

जो माननीय सदस्यों ने सवाल उठाया है कि सी०बी०ग्राई० रिपोर्ट सदन में रखी जाए।

MR. DEPUTY CHAIRMAN: No, no. Nothing will go on record if you go on speaking. Please take your seat. Yes, Mr. Kalyan Roy.

DR. RAMKRIPAL SINHA: (Continued to speak).

SHRI KALYAN ROY: Sir, I beg to call the attention of the Minister of Energy to the reported unsafe operational conditions in 75 out of the 150 collieries in the Jharia-Ranigani belt under the control of the Coal Mines Authority Limited and Bharat Coking Coal Company due to negligence of the management leading to rise in accidents and spread of underground fires in these mines.

SHRI RABI RAY (Orissa): On a point of order, Sir .....

सवाल है संकर्वा० ग्राई० रिपोर्टका MR. DEPUTY CHAIRMAN: No, no. Nothing will go on record. Yes, Mr. Minster... (Intemtptons)

SHRI RABI RAY: (Continued to speak).

THE MINISTER OF ENERGY (SHRI K. C. PANT): Mr. Deputy Chairman, Sir..

1. The Management of the Coking Coal Mines was taken over in October 1971 and these mines were nationalised in May 1972. The non-coking Coal Mines were nationalised in May 1973. The collieries in the Jharia-Raniganj belt are under the control of the Eastern Division of the Coal Mines Authority and the Bharat Coking Coal Ltd. The total number of collieries in this area is about 300. The number of persons employed in these collieries in 1974 is about 3.5 lakhs.

- 2. The Management of the Nationalised Coal Mines are particularly concerned about the safety of the workers employed in the Mines and observance of high safety standards. Vigorous efforts are being made both by the Coal Mines Authority Ltd. and the Bharat Coking Coal Ltd. to improve safety measures. These include activisation of the working of Pit Safety Committees, monthly meetings with the Director of Mines Safety, appointment of Safety Officers from the Miniing Engineering Cadre and careful review of all accidents in order to eliminate causes and training of workers in safe working practices. In addition, it is proposed to set up an Internal Organisation<sup>^</sup> for inspection of This Organisation would be independent of the production wing and would supplement the efforts of the Director General, Mines Safety.
- 3. Despite the run-down condition of many of the Mines which were taken over at the time of nationalisation and substantial increase in the number of workers and the out-put of coal, the number of persons killed in 1972 was 117. in 1973 the number was again 117; in the first 10 months of this year the fatalities have been 93 in Raniganj and Jharia^atea. In terms of the number of deaths per thousand persons employed in the industry, there has, in fact, been a slight reduction between the years 1971 ard 1973 and 1974.
- 4. Safety procedures and regula tions governing Coal Mines are provided under the Mines Act 1952. This act is administred by the Minis try of Labour & Employment through the Directorate General of Mines Safety. It is the statutory function of this Organisation to ensure regular inspection of Mines and to bring to the notice of the management if the conditions mining violate Safety Management Regulations. The is required to remove these objections, failing which the Directorate General, Safety, can even order Mines closure of mines and prosecute the

- offending officers. Temporary closure of mines are at times necessitated for implementing works required to ensure safe working conditions. However, it would not be correct to say that a large number of Mines are operating in unsafe conditions.
- 5. I would like to assure the House that we are very deeply concerned about achieving the highest possible standard of safety in the working of our Coal Mines<sup>1</sup> and the Management of the nationalised undertakings would implement all measures which are necessary to bring this about.

(Sarvashri Rajnarain, RaU Ray, Niren Ghosh, Dr. Ram Kripal Sinha and Shri B. S. Shekhawat proceeded towards the Chair, requesting that the Chair hear them.)

MR. DEPUTY CHAIRMAN: You go back to your seats first.

(At this stage Shri N. G. Goray also proceeded towards Chair.)

SHRI N. G. GORAY (Maharashtra) ; Please listen to us at least.

MR. DEPUTY CHAIRMAN: You also should listen to me. Please go back to your

(The hon. Members then went back to their seats.)

SHRI N. G. GORAY: Sir, you will appreciate that this House does not function in a vacuum. We have t'o represent the people who are outside.

MR. DEPUTY CHAIRMAN: Yes, but there is a way of representing also.

SHRI N. G. GORAY: In the whole country there is an impression that the Government is deliberately trying to hide from the people and from the representative of Parliament the CBI

report..... (Interruptions) ..... You must have come acrosss any number of instances where the Government

[Shri N. G. Goray]

has been charged that this is a deliberate attempt to conceal something from the Houses. Now. Sir, You have said that under Rule 176 there will be

some discussion in the House (Interruption)... .But unless the relevant papers are laid on the Table discussion cannot take place because the whole basis of the discus sion is the CBI report. You may kindly see the connection between the two. Without the report no sion possible. The Government cannot say anything relevant and we cannot say anything relevant. If you want this House to have some relevant' discussion, some fruitful discussion, then I would appeal to you----

#### (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Goray, let me suggest' to you one thing. We have started the Calling Attention. First let us finish the Calling Attention.

SOME HON. MEMBERS: No, no.

SHRI S. S. MARISWAMY (Tamil Nadu): Mr. Deputy Chairman, why don't you listen to me for a minute?

SHRI NIREN GHOSH (West Bengal); You can direct the Government because he was a Congress Party member elected to the Chair

MR. DEPUTY CRAIRMAN: Mr. Niren Ghosh, you listen to my direction to you first.

SHRI NIREN GHOSH: You should direct the Government. Mr. Kulkarnl and Mr. Krishan Kant are silent. It is they who raised the question first. Mr. Kulkarni and Mr. Krishan Kant should speak on this. Mr. Chandra Shekhar should speak on this. Why are they silent? (Interruptions). So, Sir, you can direct them.

SHRI BHUPESH GUPTA (West Bengal): We all want the CBI report and there is no difference on it, but I am not interested in coming to you with folded hands.

SHRI NIREN GHOSH: At least I am not going with folded hands.

SHRI BHUPESH GUPTA: Since you believe in Satyagraha...

SHRI RABI RAY: In the Lok Sabha your Mr. Indrajit Gupta did it.

SHRI BHUPESH GUPTA: We have already made the demand. We stand by our demand. That will come. The only thing is I suggest to you, let the calling attention be taken up.

MR. DEPUTY CHAIRMAN: Calling attention.

SHRI B. S. SHEKHAWAT (Madhya Pradesh): Calling attention you can take up tomorrow.

SHRI RABI RAY: You can take it up at 3 p.m.

श्री राजनारायण (उत्तर प्रदेश): का-लिंग अटन्शन कल लिया जायेगा।

MR. DEPUTY-CHAIRMAN: Let us finish with the calling attention. (*Interruptons*)

DR. Z. A. AHMAD (Uttar Pradesh): Why cannot they wait for half an hour? If the calling attention is taken up, the heavens are not going to fall.

SHRI BHUPESH GUPTA: Calling attention actually starts with Mr. Rabi Ray. As far as I know, Mr. Rabi Ray did not give any notice of withdrawal of the calling attention. It is in your name.

SHRI RABI RAY: Let us take it up later on.

SHRI BHUPESH GUPTA: The CBI report is not with me. Why are they getting angry with me? The calling attention is in the name of all and it raises a matter in which it involves so many collieries, operations and all kinds of things. I think this can be taken up.

SHRI RAJNARAIN If you are not

with us kindly walk out. Kindly keep mum.

MR. DEPUTY CHAIRMAN: You are unnecessarily wasting the time of the House.

SHRI LAL K. ADVANI: There are occasions when one need not be very legalistic..

MR. DEPUTY CHAIRMAN: Mr. Advani, that matter has already been decided. The point that you raised has already been decided Calling attention, Mr. Kalyan Roy.

(Interruptions)

SHRI CHANDRA SHEKHAR (Uttar Pradesh): I have a submission to make, Some of my friends on the other side are insisting on the CBI report. They know the position of the Government. About the calling attention it seems that only one Member, Mr. Kalyan Roy, is interested in asking questions. Even if all of you here want, only one Member from the Congress party can ask questions on the calling attention, if you know anything about the rules. So, two persons will take hardly ten or fifteen minutes. You people can wait for ten or fifteen minutes and the House can take up the other matter after that. Why do you not agree to this proposal? Mr. Deputy Chairman, Sir....

RAMKRIPAL SINHA: What happened to Mr. Advani's motion?

SHRI CHANDRA SHEKHAR: I cannot give any solution. You know the

position of the Government and we know the position. You can fight on that.

MR. DEPUTY CHAIRMAN: Calling attention, Mr. Kalyan Roy.

श्री राजनारायण : श्रीमन् , मैं ग्रापंस यह निवेदन करना चाहता है कि आपका म्रादेश पाकर यह बन्दा यहां हाजिर हो गया है । हम ग्रापका ग्रादेश मानकर यहां ग्राये हैं ग्रीर ग्राप कहेंगे तो हम बोलेंगे।

श्री उपसभापति : ग्राप क्या कहता चाहते हैं ?

श्री राजनारायण : श्रीमन एक नया प्वाइंट मून लीजिए । श्री चन्द्रशेखर को सुनने के बाद हमारे दिमाग में एक नवा प्वाइन्ट ग्रा गया है । श्री चन्द्र शेखर ने इस बात का एक सल्यंगन दिया है । उनका कहना है कि कार्लिंग एटेन्शन में श्री कल्याण राय ग्रीर एक कांग्रेस का सदस्य बोलेगा । श्रीमन्, हम समझते हैं 🗟 भ्रापको स्मरण होगा कि कालिंग एटेन्शन के पहिले भी चेयरमैन ने कई मर्तवा लोक महत्व के प्रश्न पर बहुस करने की इजाजन दे दी थी। एक बार नहीं धनेकों बार इस<sup>ा</sup>रह की बात हुई है। स्राज सदन में एक महत्वपूर्ण विजय है स्रीए उस पर पहिले बहस होती चाहिए और इस चीज को चार्वजे के बादल लिया जाये।

श्री उपसभापति : अब अप मेरी बात भी सून लोगिये । देखिए, श्री बाहवाणी के मोरान के बारे में यहां पर जिक्र विधा गया है ग्रीर यह मोशन मेकेटेरियट में प्रस्तत किया गया है। इसके बारे में मैंने यह कहा कि मैंने इसके बर्ट में उत्तरी इजाजन दी और बाद में इसक बारे में उन्होंने अहा। इसके बाद भीने उनको यह बनला दिया कि चेयरमेर साहब ने इसकी एडॉमट नहीं किया है ब्रोर इसके बाद फिर कोई विश्य नहीं रह जाता है और इसके बाद कालिंग एटेन्शन को लिया जाना चाहिये।

### [श्री उपसभापति]

इसके बाद भी कुछ मैम्बरों ने इसके बारे में कहना चाहा, बह भी उन्होंने कह दिया। खब तो कम से कम कालिंग एंटेन्शन को जारी होते दीजिए।

श्री राजनारायण : श्रीमन्, एक व्यवस्था का प्रश्न है श्रीर वह यह है कि चेयर को अपनी हिलग पर फिर से विचार करना चाहिये और इस समय सदन को स्थगित कर दिया जाना चाहिए ताकि हम लोग श्रापस में मिलें, चेयर से मिले और इसके लिये एक मार्ग प्रस्तुन करें।

MR. DEPUTY CHAIRMAN:' The question of the CBI Report and all that has nothing to do with the Calling Attention Motion. When you start the discussion, you can talk about the CBI or any other Report.

SOME HON. MEMBERS: No, no.

SHRI NIREN GHOSH: It is only to get the CBI Report and to know the stand of the Government; it is precisely for that purpose that we stand up.

श्री महावीर त्यागी : मैं एक बात के बारे में श्रापकी रूलिंग चाहता हूं। हम लोगों ने श्रखबार में पढ़ा है कि लोक सभा के एक सदस्य श्री शमीम साहब ने कहा है कि उनके पास सी० बी० ग्राई० की रिपोर्ट है

(Interruptions)

SHRI KAY AN ROY: Sir,... (Interruptions)

MR. DEPUTY CHAIRMAN: Shri Kalyan Roy got up to call attention. Now let it go on.

श्री महाबीर त्यागी (उत्तर प्रदेश): उन्होंने वहा है कि मैं सदन में यह रिपोर्ट रख सकता हूं। तो मैं यह जानना चाहता हूं कि नान आफिशियल मेम्बर को यह अधिकार है कि वह िस्सी डाक्यूमेंट को टेबुल पर रखें और शनीम साहब से वह रिपोर्ट लेकर क्या वह उसको टेबुल पर रख सकता है ?

(Interruptions)

MR. DEPUTY CHAIRMAN: We are now discussing the Calling Attention Motion. All these question can be licence scandal.

SHRI L. K. ADVANI (Delhi): You say it was disallowed: How can it be raised then?

MR. DEPUTY CHAIRMAN: The motion for calling for papers has been disallowed. There are no two opinions about it. The question now remains is whether we take up the Calling Attention and proceed with it or you would obstruct the proceedings.

SHRI L. K. ADVANI: H this issue is open, then it is a different question. It is a very very important item.

SHRI NIREN GHOSH: It is a very very important matter.

MR. DEPUTY CHAIRMAN: Mr. Niren Ghosh, you are going to discuss this very important matter in the afternoon.

SHRI RABI RAY: Without the CBI report it is all meaningless.

SHRI NIREN GHOSH: We must get this material in order to have a serious discussion about it

SHRI SALIL KUMAR GANGULI: (West Bengal): On a point of order..

MR. DEPUTY CHAIRMAN; Please take your seat now.

श्री रबी राय: श्रोम बोलें। श्राप सी० बी० ग्राई० की रिपोर्ट रखोगे ?

MR. DEPUTY CHAIRMAN: This is not the way to conduct the proceedings. Let us take up the Calling Attention. Mr. Rabi Ray. SOME HON'BLE MEMBERS: No, no.

SHRI BHUPESH GUPTA: I am on a point of Order. Mr. Advani has raised many points of order. Others have made their submission...

MR. DEPUTY CHAIRMAN: Mr. Kalyan

SHRI L. K. ADVANI: Sir, the Calling Attention is in the name of Mr. Rabi Ray. No one else can put it.

MR. DEPUTY CHAIRMAN: Since he did not call it I called another Hon'-We- Member.

SHRI RABI RAY: I never refused.

MR. DEPUTY CHAIRMAN: I have already called the next man because you refused. You were so excited that you did not hear. I called the next Member.

SHRI RABI RAY: The CBI report is far more important than my Calling Attention.

SHRI NIREN GHOSH: Yes, we are excited at the attitude of the Government.

SHRI RABI RAY: I wanted to call the attention-----

MS. DEPUTY CHAIRMAN: No, you do not want to discuss it. You just wan\* to make a demonstration.

SHRI NIREN GHOSH: We have come here to represent the people.....

बी राजनारायण : कांग्रेस पार्टी अपने अष्टाचार को, अपने पापों को छिपा रही है। जब सारे देश में क्षीम की भावना व्याप्त हो .. (Interruptions).

MR. DEPUTY CHAIRMAN; Nothing will ffo on record.

(Interruptions)

SHRI RAJNARAIN; (Continued to speak). 1631 B.S.—7

SHRI S. S. MARISWAMY: Sir, may I make a submission? Why don't you adjourn the House and have a talk with the Chairman and then decide about this?

MR. DEPUTY CHAIRMAN: After the Call Attention is over, we wili adjourn ;or lunch. Yes, Mr. Kalyan Roy.

SHRI S. S. MARISWAMY: It appears no work will be carried on. (Interruptions;

SHRI KALYAN ROY: Sir, I am not attacking Mr. Pant, who has taken over recently, but I am attacking the arro gant bosses of the CMA and the BCCL who are mainly responsible for this tragic situation. (Interruptions) What is happening in the coal mines has to be seen in the proper perspective by Mr. Pant (Interruptions) Sir, it seems the life of the minor is an expendable commodity both in the private sector and in the public sector. (Interrup tions). Today it is very unsafe for a minor to go underground. (Interrup tions) I will tell you how many acci dents are taking place. Up to the 30th November, 1973, 166 fatal accidents took place, (Interruptions) Up to the 30th November, 1974, there were 182 fatal accidents. (Interruptions) Coming to serious accidents, up to 31st October, 1973, there were 1,568 accidents. (Interruptions) serious And up to 31st October, 1974, there were 1,596 serious accidents in which 1,687 persons were seriously injured. (Interruptions) Mr. Pant should know that this is a shameful condi tion \_\_\_(Interruptions)\_\_\_\_\_ He should know that we do not want a strike, but it is he who is forcing a strike on us. ..(Interruptions). .Ti«.e nation will not forgive him...

SHRI K. C. PANT: Sir, what is all this?\_\_\_\_(Interruptions) \_\_\_\_\_ I am not able to hear anything. I will not be able to say anything in this noise... (Interruvtions)

श्री राजनारायण : सी० वी० प्राई० की रिपोर्ट मंगाई जाए । सी० बी० ध्राई० की रपट मंगाई जाए। सी० बी० ग्राई० की एपट मंताई कता। (Interruptions)

### श्री रबी राय:: सीं विशेष ग्राई० की रिपोर्ड केंग्र करते ।

SHRI K. C. PANT: Sir, many of the points raised by the honourable Member have been covered.. (Interruptions) ... in my statement. But in the noise I could not hear all that he said. All I can assure him is.... (Interruptions)

SHRI SALIL KUMAR GANGULI: Sir, Mr. Rabi Ray has to ask some questions.

SHRI K. C. PANT .-..that the management of the nationalised coal industry will do all that is possible to improve the standards of safety in the mines...

(Interruptions)

MR. DEPUTY CHAIRMAN: This thing will not help....

SHRI SALIL KUMAR GANGULI: Sir, you are angry now and an angry man should not decide matters in the House.

SHRI RABI RAY: We will not leave... (Interruptions)

SHRI SALIL KUMAR GANGULI: Sir, he has a right to ask questions.

## श्री राजनारायणः संव बी० आई० की रिपोर्ट पहले मेन करो ।

(Interruptions)

SHRT CHANDRA SHEKHAR: Mr. Deputy Chairman, Sir, now that the Calling Attention motion is ever, you can adjourn the House for lunch.

SHRI SALIL KUMAR GANGULI: On a point of order, Sir, Mr. Rabi Ray has not foregone his right to ask questions.

MR. DEPUTY CHAIRMAN: If he wanted to ask a question, he could have asked... (Interruptions)... Any other Member who wants to put a question?

SOME HON. MEMBER: No, no.

SHRI S. S. MARISWAMY: Sir, he has finished...

(Interruptions)

public importance SHRI LAL K. ADVANI: Sir, we are all

to a matter of urgent

very much concerned about thie.

{Interruptions}

MR. DEPUTY CHAIRMAN: The»e is a limit to patience also...

SHRI RAJNARAIN: There la \* limit not only to the patience of the Chair, but also of the country. There is a limit to the patience of the whole nation...

(Interruptions)

SHRI S. P. GOSWAMI: Six, what is this? What is the point of order?

SHRI SALIL KUMAR GANGULI: Sir, you are very angry and you should not decide

MR. DEPUTY CHAIRMAN: Mr. Ganguli, I am sorry to say that you are not going to achieve anything by this, by this sort of demonstration. May be it will help you sometimes. But this sort of thing will not help and you are not going to achieve anything,if you persist in this kind or obstruction,

SHRI SALIL KUMAR GANGULI: This is not an obstruction.

SHRI RAJNARAIN; No obstruction .... (Interruptions) K&'&ffif

तो रूलिंग पार्टीकी ब्रोर से

SHRI RABI RAY: Sir, they are obstructing the report of the CBI in the House.

MR. DEPUTY CHAIRMAN: Mr. Rabi Ray, you can demand anything. But there is a limit to patience. You cannot gain anything.

SHRI RABI RAY: Sir, discussion has also a limit. We cannot gain anything out of discussion under RUle 170. it

you do not allow Mr. Advani discussion uncter Rule 175.

MR. DEPUTY CHAIRMAN: You can ifeise any number of objections, an number of points.

SHRI S. S. MARISWAMY: Sir, I want to know whether Calling Attention is over or not.

MR. DEPUTY CHAIRMAN: Mr. Mariswamy. let me say what I want k> say. This 's terrible because there is a limit to patience. I have been very calm and very cool today and I have not got excited in the least...and even now I am not excited in the least, and I assure you I will be as calm as possible—except when one Member comes here to the Chair.

श्री राजनारायण हम राष्ट्र के प्रकितियों है और हमारी भी वैर्य की सीमा है। पह सही है कि आप बहत ही काम है....

MR. DEPUTY CHAIRMAN: And J •an tell you one thing that in spite of all the shouting and all the demonstration, it is not going to achieve anything. Because, after all, what was the point?

AN' HON'BLE MEMBER: Let the Government say.

MR. DEPUTY CHAIRMAN: Let me say what I want to say. After all. Mr. Advani raised a point. He said that he had given a motion for papers. So he made some explanation. However, other Members got up to say that the matter was there. I told Mr. Advani that the motion for papers' had not been admitted. That is the end of the natter. You can raise any number of points, you can discuss anything during the dscussion. Nobody is going to stop it. (Interruption). Probably you can ask for C.B.I, report or anything, but obstructing tile Calling Attention is not good.

Let us adjourn for lunch. Th» House stands adjourned till 2-30 P.M. today.

The House then adjourned for lunch at seventeen minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock.

[Mr. Deputy Chairman in the Chair] Reference to alleged tapping of telephones of opposition Members

MR. DEPUTY CHAIRMAN: There is a special mention by Shri Rajnarain.

SHRI BHUPESH GUPTA (West Bengal): I have a special mention.

SHRI S. S. MARISWAMY (Tamil Nadu): I too have a special mention, Sir.

SHRI BHUPESH GUPTA: My mention is this. It is a good news that Mr. Goenka has been arrested after a long time. We should know the details about it. What crimes has he committed? He has committed many crimes.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, it has not been allowed. Mr. Rajnarain.

SHRI BHUPESH GUPTA; We are talking about Tulmohan Ram. What about Goenka? I am very happy that neither of them belongs to my House.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, it is not a matter before the House.

SHRI BHUPESH GUPTA: Why Mr. Goenka is not discussed? Is it because he has got money?

MR. DEPUTY CHAIRMAN: Mr. Jhupesh Gupta, you know the proce-lure. You have to take permission rom the Chair before you can make i special mention.

SHRI BHUPESH GUPTA: I have come to know about it just now.

MR. DEPUTY CHAIRMAN: Mr. Rajnarain.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन, श्राप ने जो विलेध वस्तुस्थिति पर प्रकाण डालने की मुझे अनुमति दी है, उस को हम ने लिखित में चेयरमैन साहब के पास भेज दिया है और उसी चेज को हम यहां पर पड देना चाहते हैं।

श्री चेतरमेः साहबः राज्य सभा । मान्यवर, आजका हमारा टेलेक्का हमारे लिए व्यर्थ हो गवा है। निल्प प्रति हमारा टली-फोन दिन में कई बार खराव होता हैं। एस वर्ष की बाइरेक्ट टेकोफोन से जब भो वात करता है, ब्राध। ब्राधा मिनट के बाद खत्म हो जाता है ग्रीर विसक्त के हो जाता है। कल मैं जयरूर प्रधान मंत्री के विरुद्ध ग्रपने चुनाव याचिका के बारे में ग्रपने एक एडवोकेट से बात कर रहा था। हमारे एडवोकेट ने जयपुर से मुझे कुछ सलाहदने के लिए खुद टलीफोन मिलाया था। चार वार टलीफोन की लाइन डिसकर्नेक्ट हुई ग्रीर मेरे एडवोकेट मुझे पूरी सलाह नहीं दे पाये। अभी 25, 26 को जब जयप्रकाश जी दिल्ली में ये तो हमारा भारा टेलीफोन टेप किया गयाथा। उस का प्रमाण इस से मिला कि श्री विनयकुमार मिश्र ने जिस'से बात किया था, हवह वह बात श्री रमार्शकर, छात्र नेता ने टेप रिकार्ड जो कार्यालय में हुमा था, उस से बात सुनी।

हमारे दल के नेताओं का टेलीफोन क भ्रष्टाचार, भ्रीर सरकार पसन्द तानाशाही नीति का सबसे बड़ा सबूत यह है भार-तीय लोक दल के भ्रष्ट्यक्ष श्री चौठ चरण सिंह

को उन को जड़की ने अमेरिका से टंक काल बुक किया था। 16 ग्रगस्त, 1974 को यहाँ से टेलोफोन विभाग ने कहा कि 22297 नम्बर का लखनक में कोई फोन नहीं है। बाद में चौधरी साहब की लड़को ने चिट्ठी लिखी और टेलोफोन न मिलने की परेशानी बतलाई । तब चौषरी साहव ने श्री ब्रह्मातन्द जो को चिट्ठी लिखी। बाद में टैलोफोन विभाग ते पर कहा कि 16 प्रगस्त को प्रमे**रिका** में थपनी लड़की से चौधरी साहब ने 10 मिनट तक बात की है। (Interruption) सूना जाय ग्रीर हल्ला न किया जाय चौ०चरण मिह कोलडकी भीर उन का दामाद समेरिका में पहाते हैं। उन्हों ने बौधरी चरण मिह को हे ते फीन किया था और यहां में यह कहा गया कि ची वरण सिंह के घर में देलोफोन नहीं है। फिर बाद में ची० चरन सिंह की लड़की ने लिखा कि पिता जी श्राप के पास तो टेलीफोन तहीं है, होई टेले.फोन का नम्बर ब्रापका नहीं **है,** अगर यह बात थी तो हम को चिटहो लिख प्र बतला दिया होता, तो हम इतनो परेवानी में नहीं पड़ते । ची० साहब ने ब्रह्मान्य रेड्डी को चिट्ठी लिखी कि इस इस तरह की घट भ हुई है और बाप का टेलोफोन का विभाग लिखता है कि 15 प्रगस्त, **को चौ**ं सा**हब ने** 10 मिन्ट तक बात की है। यह बात न **चौधरो** साहब को मालुम हुई घौर न हो उन की लड़की को माञूम हुई कि 1० मिनट तक बातचीत हुई । इस प्रकार की तूफानी बदतमीजी टलीफोन विभाग में चन ग्ही है। इतलिए में यहां पर सफाई के साथ कहना चाहता हूं कि यहां पर तानानाही व्यवस्था अपनाई जा रही है और टेलीफोन विभाग की इस तरह की दुईंशाही उही है।

सरकार विरोधी नेताओं को सरकार किस निम्न स्तर पर उत्तर कर परेशान कर रही है। उस का ज्वलन्त उदाहरण है। हम लोग टेलीफोन नहीं भी करते तो भी हमारे नाम से पैसा चढ़ा दिया जाता है। मैं चाहूंगा कि सरकार इस अनियमितना ती और

ज्यान दे और टेलोफोन की परेशानी से हम जोगों को बचाये। कृपया उपर्युक्त तथ्य की भदन में चर्चा करने का समय दे। धन्यवाद।

श्रीमान, इस के बाद मैं प्राज की मसीबत 🕏 सम्बन्ध में बोल देना चाहता है। हम लगातार सवेरे से चौधरी चरण मिह को टलीफोन मिला रह हैं, लेकिन हम परेशान हो गये, **उन का टेलोफोन हम को नहीं मिला** । इसके बाद हम ने उन को टुन्क काल मिलाया। इन्क काल मिलने के बाद जब हम उन से बात-चीत कर रह थे ग्रौर हम:री बात खत्म भी नहीं हुई थी तो हम से कहा गया कि छ: मिनट हो गये हैं भ्रौर टलोफोन डिसकनक्ट कर दिया मया । हमारा दफ्तर भी इसी तरह की कठिताई अनुभव कर रहा है और दूसरे लोग मो अनभव कर रहहोंग । हमारे जनसंघ 🖣 नेताओं के साथ भी यही होता होगा यही विरोधी दल के दूसरे नेताओं के साथ होता होगा। हम ग्रपने पास टेलीफोन क्यों रखें ? ब्रगर हमारा टलोफोन करना ग्रीर बात करना सरकार को अभीष्ट नहीं है और सरकार टग रिकार्ड करवाती है तो इस के दार में सदन मे पूर तरीके से सफाई होना चाहिए कि क्या यह इसोक्रिटि ह, क्या यह संसदीय प्रथा है । अनेक उदाहरण हैं, इंगलंड के उदा-हरण है, दूसरें मुल्हों के उदे.हरण है कि अगर इस प्रकार टे। रिकाई हुग्रा तो सरकार को माफी मांगनी पड़ी है, मंत्रियों को हटना पड़ा है। मगर जब से हमारे गंकर दयाल शर्मा इस विभाग के इंचाजें हुए हैं, तल से प्रति दिन पूरा पूरा हमारे टलाफोन का ट्य रिकार्ड हो रहा है।

भी महाबीर त्यागी (उत्तर प्रदेश) : इमरजेन्सी हो रही हैं।

श्री राजनारायण ः पहले हफ्ते में एक-दो बार होता था या जब ऐसी कोई बात होती श्री तब होता था, मगर भ्रब प्रति दिन पूरा टेप होता है। तो मैं कहना चाहता हूं कि इस की कोई व्यवस्था हो और अच्छी तरह से व्यवाथा हो या इस सदन के सदस्य इस सरकार की भर्त्सना के रूप में चैतावनी दे दें कि सरकार इस सदन के सदस्यों की बातों को सुनने की नापाक को शिशशान करें।

मैं यह भी चलुगा कि जो हमारा टेप रिकार्ड हुआ है प्राप मादेश करें कि वह यहां पेश किया जाय-निक्सन का टेप अंगाया जा सकता है तो हमारा भी मंगाया जा सकता है-जिस से मालुम हो कि उस में सरकार ने ब्रयने से क्या मिलत्या, उन के विभाग ने क्या मिलाया, दूसरी वातों को क्या किया। इसलिए हम ने आरज विशेष अनुमति लेकर इस विषय को रखने की चेव्टा की है ताकि विरोधी दल के नेताओं, बिरोबो दल के सदस्यों के टेलीफोन्स का तेप होना भविष्य में बन्द हो । इस की कोई व्यवस्था सदन में होनी चाहिए । मुझे प्रसन्नता है कि ब्रह्मानन्द रेड़ी , जो पहले टेलीफोन विभाग में मंत्री थे, इस सभय यहां बैठे हुए हैं। चौधरी चरण सिंह की चिट्ठी ब्रह्मातन्द जी के पास ही गई थी। 16 अगस्त को 10 मिनट तक चौबरी चरण सिंह की अनरीका में टेलीफोन से बात हुई, यह लाउन है, यह कैसे लिखा गया। बया चौधरो चरण सिह की लड़की जो ग्रमरीका में है वह उैलीफोन विभाग को फसाता चाहती थी, उन के खिलाफ कोई वांस्पिरेसी कर रही थी कि इस विभाग ने कह विका कि दस मिनट तक बातचीत हुई। न चौधरी साहब को मालुम, न वहां मालूम, जब उन की लडकी ने चिट्डी लिखी कि हम ने टत्रीफोन किया और दिल्ली से खबर बाई, भारत सरकार के टेलोफोन विभाग से खबर आई कि 22297 नम्बर का टेलीफोन लखनऊ में है ही नहीं, चरण सिंह के नाम का टेलीफोन लखनऊ में नहीं है। यह तानाशाही सरकार जनतन्त्र को हत्या कर रही है। यही सरकार जनतंत्री है जो विरोधी दलों को ग्रधिकतम दूरी तक जा कर ग्रवसर प्रदान करती है ताकि अल्पमत बहुमत में परिणत हो सके। विरोधी दलों के कामों में बाधा उत्पन्न

# [श्री राजनारीयण]

करना किसी भी जम्हूरीं व्यवस्था में यकीन रखने वाली सरकार का कर्त व्य नहीं हो सकता । इसलिये यह सरकार तानाशाही है, ग्रिधनायक-शाही है। इस सरकार ने जनतंत्री मान्यताग्रों तो नष्ट कर दिया है। हमारा इस सरकार में किनक भी विश्वास नहीं रह गया है। इसलिए हम चाहते हैं कि सी० बी० ग्राई० की रिपोर्ट सब में पहले इस सदन में ग्राए।

### DEMAND FOR DIRECT AIR SERVICEBETWEEN DELHI ANDBHUBANESWAR

SHRI B, C. MAHANTI (Orissa): Mr. Deputy Chairman, Sir, Orissa is one of the few States of the Union the capital of which. Bhubaneswar, is not directly linked by air with the Capital of the country. If you have to go to Bhubaneswar, you have to catch a plane from Delhi, stop for three hours, according to previous time-schedule, at Dum Dum airport, and then catch the plane which touches Bhubaneswar while going to Vizag. The same plane comes back and takes the passengers from Bhubaneswar airport to Dum Dum where formerly, till the 31st of October, the arrangement was in a way good, in the sense that the Bhubaneswar plane left Bhubaneswar airport at about 4-15 p.m. and it takes one hour and fifteen minutes to reach Dum Dum, and plane No. 402 used to be in waiting there and the passengers alighting from the Bhubaneswar plane would board that plane. We the people of Orissa with the support of the Government of Orissa were asking for a direct air service from the capital of the country to the capital of the State. We have, for the last two years, been given the hope that a Boeing service will be put into operation—Delhi— Varanasi-Bhubaneswar and hack.

That was not done. On the contrary, from the 1st of November, things hare been made much worse in the sense that the time schedule has been changed. The Vizag-Bhubaneswar and Dum Dum plane reaches Bhubaneswar one hour after, as a result of which the plane No. 402 which leaves Dum Dum airport at about 5-30 P.M. will not be able to take passengers coming from Bhubaneswar who will reach later than 5-30 P.M. The result is, one has to stop at Calcutta whole night. About accommodation at the Dum Dum airport, the least said about it, the better.

between Delhi and

BhubanesvHur

### AN HON. MEMBER: Food also.

SHRI B. C. MAHANTI: Very few of thipassengers from Orissa have got their relatives in the city of Calcutta Either they have to stay at the airport or go (,o some hotel. And slaying in a hotel in Calcutta, you know how very-costly it is apart from the fact that one has to go to the Calcutta city and come back again to the airport which means an expenditure of Rs. 30 to Rs. 35 on the taxi During the past 4 to 5 months another plane has been put into operation from Dum Dum to Delhi but that leaves Dum Dum at about 7.55 P.M. as per the time schedule but we know and it is everybody's experience; it must be your experience also-this Indian Airlines service is regularly irregular in take-off and in landing. That means, this plane never starts before 8-15 or 8-30 P.M. Now in this winter when it takes 2 hours from Dum Dum to reach Delhi, it" you reach Delhi at 10-30 or at 10-45 P.M. and spend another half an hour or 4f minutes for the baggage to be un loaded, one Is free only at 11 O'clock. And in this winter either one has to stay at the Delhi Airport itself or take the risk of taking a taxi to go to the city. I say 'risk' In the sense that travelling in Delhi these days at dead at night by a taxi Is rather risky. I, Wprefb'rp '-'•In? this fr> your notice